

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

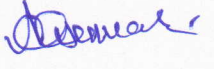
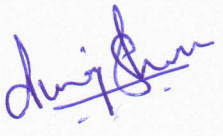
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: Shri Kamal Sharma

V/s.

M/s. Hitech Auto Emission Control Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	AJAY KUMAR	Practising Company Secretary for Respondents	
2	Avilya Sharma	on behalf of Kamal K Sharma	

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Order

C.P. No. 41/397-398/CLB/MAH/2014

1. On behalf of the Petitioner one Mr. Avilya Sharma appeared and seeking time on the ground of non-availability of the Advocate.
2. The Respondent has seriously objected the adjournment. However, he has also mentioned that C.A. 11 of 2015 in respect of Maintainability of the Petition is also pending.
3. Considering the totality of circumstances matter is adjourned to 22.11.2016 to be heard along-with C.A. 11 of 2015.
4. The Petitioner is now given a last chance. In case of non-compliance the Petition can be dismissed on the ground of non-prosecution. Date of next hearing is duly communicated to both the sides.

Dated: 23.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)